

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 6980/2019

(Arising out of impugned final judgment and order dated 25-05-2018 in CRLA No. 1413/2015 passed by the High Court of Judicature at Allahabad)

KESHARI SINGH

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.51427/2019-CONDONATION OF DELAY IN FILING and IA No.51430/2019-EXEMPTION FROM FILING O.T. and IA No.51429/2019-PERMISSION TO FILE PETITION (SLP/TP/WP/..) and IA No.51428/2019-CONDONATION OF DELAY IN REFILING)

Date : 05-04-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s) Mr. Udayadiya Banerjee, Adv.
Ms. Parul Shukla, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Permission to file special leave petition is granted.
Application for exemption from filing official
translation is allowed.
Delay condoned.
Issue notice.

(ANITA MALHOTRA)
COURT MASTER

(CHANDER BALA)
COURT MASTER